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and Traffic in, Obscene Publications, concluded at Geneva on  
12 September 1923 and amended by the Protocol signed at Lake Success,  
New York, on 12 November 1947. New York, 12 novembre 1947.







No. 710

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**AFGHANISTAN, ALBANIA, AUSTRALIA, BELGIUM,  
BURMA, etc.**

**Convention for the suppression of the circulation of and traffic  
in obscene publications, concluded at Geneva on 12 September  
1923, as amended by the Protocol signed at Lake Success,  
New York, on 12 November 1947**

*Official texts : English and French.  
Registered ex officio on 2 February 1950.*

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**AFGHANISTAN, ALBANIE, AUSTRALIE, BELGIQUE,  
BIRMANIE, etc.**

**Convention pour la répression de la circulation du trafic des  
publications obscènes, conclue à Genève le 10 septembre 1923,  
sous sa forme amendée par le Protocole signé à Lake Success  
(New-York) le 12 novembre 1947**

*Textes officiels anglais et français.  
Enregistrée d'office le 2 février 1950.*



No. 710. INTERNATIONAL CONVENTION<sup>1</sup> FOR THE SUPPRESSION OF THE CIRCULATION OF AND TRAFFIC IN OBSCENE PUBLICATIONS, CONCLUDED AT GENEVA ON 12 SEPTEMBER 1923,<sup>2</sup> AS AMENDED BY THE PROTOCOL SIGNED AT LAKE SUCCESS, NEW YORK, ON 12 NOVEMBER 1947<sup>3</sup>

*Article 1*

The High Contracting Parties agree to take all measures to discover, prosecute and punish any person engaged in committing any of the following offences, and accordingly agree that

It shall be a punishable offence :

(1) For purposes of or by way of trade or for distribution or public exhibition to make or produce or have in possession obscene writings, drawings, prints, paintings, printed matter, pictures, posters, emblems, photographs, cinematograph films or any other obscene objects ;

(2) For the purposes above mentioned, to import, convey or export or cause to be imported, conveyed or exported any of the said obscene matters or things, or in any manner whatsoever to put them into circulation ;

<sup>1</sup> Came into force on 2 February 1950, the date on which the amendments to the Convention, as set forth in the annex to the Protocol of 12 November 1947, entered into force in accordance with paragraph 2 of Article V of the said Protocol.

*States Parties to the Convention as amended by the said Protocol :*

|                |             |                                     |
|----------------|-------------|-------------------------------------|
| Afghanistan    | Egypt       | Norway                              |
| Albania        | Finland     | Pakistan                            |
| Australia      | Guatemala   | Turkey                              |
| Belgium        | Hungary     | Union of South Africa               |
| Burma          | India       | Union of Soviet Socialist Republics |
| Canada         | Italy       | United Kingdom                      |
| China          | Mexico      | Yugoslavia                          |
| Czechoslovakia | Netherlands |                                     |
| Denmark        | New Zealand |                                     |

<sup>2</sup> League of Nations, *Treaty Series*, Volume XXVII, page 213 ; Volume XXXI, page 260 ; Volume XXXV, page 314 ; Volume XXXIX, page 190 ; Volume XLV, page 122 ; Volume LIV, page 391 ; Volume LIX, page 357 ; Volume LXXXIII, page 394 ; Volume LXXXVIII, page 313 ; Volume XCII, page 368 ; Volume XCVI, page 191 ; Volume C, page 211 ; Volume CXI, page 403 ; Volume CXXVI, page 433 ; Volume CXLII, page 341 ; Volume CLII, page 294 ; Volume CLVI, page 186 ; Volume CLX, page 335 ; Volume CLXIV, page 361 ; Volume CLXXII, page 398 ; Volume CLXXXI, page 357 ; Volume CXCIV, page 295 and Volume CC, page 501

<sup>3</sup> See page 169 of this volume.

N° 710. CONVENTION<sup>1</sup> INTERNATIONALE POUR LA RÉPRESSION DE LA CIRCULATION ET DU TRAFIC DES PUBLICATIONS OBSCÈNES CONCLUE A GENÈVE LE 12 DÉCEMBRE 1923<sup>2</sup>, AMENDÉE PAR LE PROTOCOLE SIGNÉ A LAKE SUCCESS, NEW-YORK, LE 12 NOVEMBRE 1947<sup>3</sup>

*Article premier*

Les Hautes Parties contractantes conviennent de prendre toutes mesures en vue de découvrir, de poursuivre et de punir tout individu qui se rendra coupable de l'un des actes énumérés ci-dessous et, en conséquence, décident que

Doit être puni le fait :

1. De fabriquer ou de détenir des écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autre objets obscènes, en vue d'en faire commerce ou distribution, ou de les exposer publiquement ;

2. D'importer, de transporter, d'exporter ou de faire importer, transporter ou exporter, aux fins ci-dessus, les dits écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autres objets obscènes, ou de les mettre en circulation d'une manière quelconque ;

<sup>1</sup> Entrée en vigueur le 2 février 1950, date à laquelle les amendements à la Convention, indiqués dans l'annexe au Protocole du 12 novembre 1947, sont entrés en vigueur conformément au paragraphe 2 de l'article V dudit Protocole.

*Etats Parties à la Convention modifiée par ledit Protocole :*

|             |                  |  |
|-------------|------------------|--|
| Afghanistan | Finlande         | Pays-Bas   |
| Albanie     | Guatemala        | Royaume-Uni                                      |
| Australie   | Hongrie          | Tchécoslovaquie                                  |
| Belgique    | Inde             | Turquie  |
| Birmanie    | Italie           | Union des Républiques<br>socialistes soviétiques |
| Canada      | Mexique          | Union Sud-Africaine                              |
| Chine       | Norvège          | Yougoslavie                                      |
| Danemark    | Nouvelle-Zélande |  |
| Egypte      | Pakistan         |  |

<sup>2</sup> Société des Nations, *Recueil des Traités*, volume XXVII, page 213 ; volume XXXI, page 260 ; volume XXXV, page 314 ; volume XXXIX, page 190 ; volume XLV, page 122 ; volume LIV, page 391 ; volume LIX, page 357 ; volume LXXXIII, page 394 ; volume LXXXVIII, page 313 ; volume XCII, page 368 ; volume XCVI, page 191 ; volume C, page 211 ; volume CXI, page 403 ; volume CXXVI, page 433 ; volume CXLII, page 341 ; volume CLII, page 294 ; volume CLVI, page 186 ; volume CLX, page 335 ; volume CLXIV, page 361 ; volume CLXXII, page 398 ; volume CLXXXI, page 357 ; volume CXCVII, page 295, et volume CC, page 501.

<sup>3</sup> Voir page 169 de ce volume.



(3) To carry on or take part in a business, whether public or private, concerned with any of the said obscene matters or things, or to deal in the said matters or things in any manner whatsoever, or to distribute them or to exhibit them publicly or to make a business of lending them ;

(4) To advertise or make known by any means whatsoever, in view of assisting in the said punishable circulation or traffic, that a person is engaged in any of the above punishable acts, or to advertise or to make known how or from whom the said obscene matters or things can be procured either directly or indirectly.

#### Article 2

Persons who have committed an offence falling under Article I shall be amenable to the Courts of the Contracting Party in whose territories the offence, or any of the constitutive elements of the offence, was committed. They shall also be amenable, when the laws of the country shall permit it, to the Courts of the Contracting Party whose nationals they are, if they are found in its territories, even if the constitutive elements of the offence were committed outside such territories.

Each Contracting Party shall, however, have the right to apply the maxim *non bis in idem* in accordance with the rules laid down in its legislation.

#### Article 3

The transmission of rogatory commissions relating to offences falling under the present Convention shall be effected either :

(1) By direct communication between the judicial authorities ; or

(2) Through the diplomatic or the consular representative of the country making the request in the country to which the request is made ; this representative shall send the rogatory commission direct to the competent judicial authority or to the authority appointed by the Government of the country to which the request is made, and shall receive direct from such authority the papers showing the execution of the rogatory commission.

In each of the above cases a copy of the rogatory commission shall always be sent to the supreme authority of the country to which application is made.

(3) Or through diplomatic channels.

Each Contracting Party shall notify to each of the other Contracting

3. D'en faire le commerce même non public, d'effectuer toute opération les concernant de quelque manière que ce soit, de les distribuer, de les exposer publiquement ou de faire métier de les donner en location ;

4. D'annoncer ou de faire connaître par un moyen quelconque, en vue de favoriser la circulation ou le trafic à réprimer, qu'une personne se livre à l'un quelconque des actes punissables énumérés ci-dessus ; d'annoncer ou de faire connaître comment et par qui les dits écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autres objets obscènes peuvent être procurés, soit directement, soit indirectement.

#### Article 2

Les individus qui auront commis l'une des infractions prévues à l'article 1 seront justiciables des tribunaux du pays contractant où aura été accompli soit le délit, soit l'un des éléments constitutifs du délit. Ils seront également justiciables, lorsque sa législation le permettra, des tribunaux du pays contractant auquel ils ressortissent, s'ils y sont trouvés, alors même que les éléments constitutifs du délit auraient été accomplis en dehors de son territoire.

Il appartient toutefois à chaque Partie contractante d'appliquer la maxime *non bis in idem* d'après les règles admises par sa législation.

#### Article 3

La transmission des commissions rogatoires relatives aux infractions visées par la présente Convention s'opérera :

1. Soit par communication directe entre les autorités judiciaires ;
2. Soit par l'entremise de l'agent diplomatique ou consulaire du pays requérant dans le pays requis. Cet agent enverra directement la commission rogatoire à l'autorité judiciaire compétente ou à celle désignée par le Gouvernement du pays requis et recevra directement de cette autorité les pièces constatant l'exécution de la commission rogatoire.

Dans ces deux cas, copie de la commission rogatoire sera toujours adressée en même temps à l'autorité supérieure du pays requis ;

3. Soit par la voie diplomatique.

Chaque Partie contractante fera connaître, par une communication

Parties the method or methods of transmission mentioned above which it will recognise for rogatory commissions of such Party.

Any difficulties which may arise in connection with transmission by methods (1) and (2) of the present Article shall be settled through diplomatic channels.

Unless otherwise agreed, the rogatory commission shall be drawn up in the language of the authority to which request is made, or in a language agreed upon by the two countries concerned, or shall be accompanied by a translation in one of these two languages certified by a diplomatic or consular agent of the country making the request or certified on his oath by a translator of the country to which request is made.

Execution of rogatory commissions shall not be subject to payment of taxes or expenses of any nature whatsoever.

Nothing in this Article shall be construed as an undertaking on the part of the Contracting Parties to adopt in their Courts of Law any form or methods of proof contrary to their laws.

#### *Article 4*

Those of the Contracting Parties whose legislation is not at present adequate to give effect to the present Convention undertake to take, or to propose to their respective legislatures, the measures necessary for this purpose.

#### *Article 5*

The Contracting Parties whose legislation is not at present sufficient for the purpose agree to make provision for the searching of any premises where there is reason to believe that the obscene matters or things mentioned in Article 1 or any thereof are being made or deposited for any of the purposes specified in the said Article, or in violation of its provisions, and for their seizure, detention and destruction.

#### *Article 6*

The Contracting Parties agree that, in case of any violation of the provisions of Article 1 on the territory of one of the Contracting Parties where it appears that the matter or thing in respect of which the violation of such Article has occurred was produced in or imported from the territory of any other of the Contracting Parties, the authority designated in pursuance of

adressée à chacune des autres Parties contractantes, celui ou ceux des modes de transmission susvisés qu'elle admet pour les commissions rogatoires de cette Partie.

Toutes les difficultés qui s'élèveraient à l'occasion des transmissions opérées dans les cas 1 et 2 du présent article seront réglées par la voie diplomatique.

Sauf entente contraire, la commission rogatoire doit être rédigée soit dans la langue de l'autorité requise, soit dans la langue convenue entre les deux pays intéressés, ou bien, elle doit être accompagnée d'une traduction faite dans une de ces deux langues et certifiée conforme par un agent diplomatique ou consulaire du pays requérant ou par un traducteur-juré du pays requis.

L'exécution des commissions rogatoires ne pourra donner lieu au remboursement de taxes ou frais de quelque nature que ce soit.

Rien, dans le présent article, ne pourra être interprété comme constituant, de la part des Parties contractantes, un engagement d'admettre, en ce qui concerne le système des preuves en matière répressive, une dérogation à leurs lois.

#### Article 4

Les Parties contractantes dont la législation ne serait pas, dès à présent, suffisante pour donner effet à la présente Convention, s'engagent à prendre ou à proposer à leurs législatures respectives les mesures nécessaires à cet égard.

#### Article 5

Les Parties contractantes dont la législation ne sera pas dès à présent suffisante, conviennent d'y prévoir des perquisitions dans les lieux où il y a des raisons de croire que se fabriquent ou se trouvent, en vue de l'un quelconque des buts spécifiés à l'article 1 ou en violation de cet article, des écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autres objets obscènes et d'en prévoir également la saisie, la confiscation et la destruction.

#### Article 6

Les Parties contractantes conviennent que, dans le cas d'infraction aux dispositions de l'article 1, commise sur le territoire de l'une d'elles, lorsqu'il y a lieu de croire que les objets de l'infraction ont été fabriqués sur le territoire ou importés du territoire d'une autre Partie, l'autorité désignée, en vertu de l'Arrangement du 4 mai 1910, signalera immédiatement les faits à l'auto-

the Agreement of May 4th, 1910, of such Contracting Party shall immediately render to the corresponding authority of the other Contracting Party, from whose country such matter or thing is believed to have come or in which it is believed to have been produced, full information so as to enable such authority to adopt such measures as shall appear to be suitable.

*Article 7*

The present Convention, of which the French and English texts are authoritative, shall bear this day's date, and shall be open for signature until March 31st, 1924, by any State represented at the Conference, by any Member of the League of Nations, and by any State to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

*Article 8*

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations, who shall notify the receipt of them to the Members of the United Nations and to the non-member States to which the Secretary-General has communicated a copy of the Convention.

The Secretary-General of the United Nations shall immediately communicate a certified copy of each of the instruments deposited with reference to this Convention to the Government of the French Republic.

In compliance with the provisions of Article 18 of the Covenant of the League of Nations, the Secretary-General will register the present Convention upon the day of its coming into force.

*Article 9*

Members of the United Nations may accede to the present Convention. The same applies to non-member States to which the Economic and Social Council of the United Nations may decide officially to communicate the present Convention.

Accession shall be effected by an instrument communicated to the Secretary-General of the United Nations to be deposited in the archives of the Secretariat. The Secretary-General shall at once notify such deposit to Members of the United Nations and to the non-member States to which the Secretary-General has communicated a copy of the Convention.

*Article 10*

Ratification of or accession to the present Convention shall *ipso facto*, and without special notification, involve concomitant and full acceptance of

rité de cette autre Partie et lui fournira en même temps des renseignements complets, pour lui permettre de prendre les mesures nécessaires.

#### *Article 7*

La présente Convention, dont les textes français et anglais feront foi, portera la date de ce jour, et sera, jusqu'au 31 mars 1924, ouverte à la signature de tout Etat représenté à la Conférence, de tout Membre de la Société des Nations et de tout Etat à qui le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire de la présente Convention.

#### *Article 8*

La présente Convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général des Nations Unies, qui en notifiera le dépôt aux Membres des Nations Unies et aux Etats non membres auxquels le Secrétaire général aura communiqué copie de la Convention.

Le Secrétaire général des Nations Unies communiquera immédiatement au Gouvernement de la République française copie certifiée conforme de tout instrument se rapportant à la présente Convention.

Conformément aux dispositions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général enregistrera la présente Convention le jour de l'entrée en vigueur de cette dernière.

#### *Article 9*

Tout Membre des Nations Unies pourra adhérer à la présente Convention. Ceci s'applique également à tout Etat non membre auquel le Conseil économique et social des Nations Unies pourra décider officiellement de communiquer la présente Convention.

Cette adhésion s'effectuera au moyen d'un instrument communiqué au Secrétaire général des Nations Unies, aux fins de dépôt dans les archives du Secrétariat. Le Secrétaire général notifiera ce dépôt immédiatement aux Membres des Nations Unies et aux Etats non membres auxquels le Secrétaire général aura communiqué copie de la Convention.

#### *Article 10*

La ratification de la présente Convention, ainsi que l'adhésion à cette Convention, entraîneront, de plein droit et sans notification spéciale, adhésion

the Agreement of May 4th, 1910, which shall come into force on the same date as the Convention itself in the whole of the territory of the ratifying or acceding Member of the United Nations or State.

Article 4 of the above-mentioned Agreement of May 4th, 1910, shall not, however, be invalidated by the preceding provision, but shall remain applicable should any State prefer to accede to that Agreement only.

*Article 11*

The present Convention shall come into force on the thirtieth day after the deposit of two ratifications with the Secretary-General of the League of Nations.

*Article 12*

The present Convention may be denounced by an instrument in writing addressed to the Secretary-General of the United Nations. The denunciation shall become effective one year after the date of the receipt of the instrument of denunciation by the Secretary-General, and shall operate only in respect of the Member of the United Nations or State which makes it.

The Secretary-General of the United Nations shall notify the receipt of any such denunciation to all Members of the United Nations and to the non-member States to which the Secretary-General has communicated a copy of the Convention.

Denunciation of the present Convention shall not, *ipso facto*, involve the concomitant denunciation of the Agreement of May 4, 1910, unless this is expressly stated in the instrument of notification.

*Article 13*

(Deleted.)

*Article 14*

A special record shall be kept by the Secretary-General of the United Nations, showing which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open at all times to any of the Members of the United Nations or any non-member State to which the Secretary-General has communicated a copy of the Convention.

It shall be published as often as possible.

*Article 15*

Disputes between the Parties relating to the interpretation or application of this Convention shall, if they cannot be settled by direct negotiation,

concomitante et entière à l'Arrangement du 4 mai 1940, qui entrera en vigueur à la même date que la Convention elle-même, dans l'ensemble du territoire de l'Etat ou du Membre de l'Organisation des Nations Unies ratifiant ou adhérent.

Il n'est toutefois pas dérogé, par la disposition précédente, à l'article 4 de l'Arrangement précité du 4 mai 1940, qui demeure applicable au cas où un Etat préférerait faire acte d'adhésion à cet Arrangement seulement.

#### *Article 11*

La présente Convention entrera en vigueur le trentième jour qui suivra la réception de deux ratifications par le Secrétaire général de la Société des Nations.

#### *Article 12*

La présente Convention peut être dénoncée par notification écrite, adressée au Secrétaire général de l'Organisation des Nations Unies. La dénonciation deviendra effective un an après la date de sa réception par le Secrétaire général et n'aura d'effet qu'en ce qui concerne le Membre de l'Organisation des Nations Unies ou l'Etat dénonçant.

Le Secrétaire général des Nations Unies portera à la connaissance de chacun des Membres des Nations Unies et des Etats non membres auxquels le Secrétaire général aura communiqué copie de la Convention toute dénonciation reçue par lui.

La dénonciation de la présente Convention n'entraînera pas de plein droit dénonciation concomitante de l'Arrangement du 4 mai 1940, à moins qu'il n'en soit fait mention expresse dans l'acte de notification.

#### *Article 13*

(Supprimé.)

#### *Article 14*

Le Secrétaire général de l'Organisation des Nations Unies tiendra une liste de toutes les Parties qui ont signé, ratifié ou dénoncé la présente Convention ou y ont adhéré. Cette liste pourra être, en tout temps, consultée par les Membres des Nations Unies ou par tout Etat non membre auquel le Secrétaire général aura communiqué copie de la Convention.

Elle sera publiée aussi souvent que possible.

#### *Article 15*

Tous les différends qui pourraient s'élever entre les Parties contractantes au sujet de l'interprétation ou de l'application de la présente Convention



be referred for decision to the International Court of Justice. In case either or both of the Parties to such a dispute should not be Parties to the Statute of the International Court of Justice, the dispute shall be referred, at the choice of the Parties, either to the International Court of Justice or to arbitration.

*Article 16*

Upon a request for a revision of the present Convention by five of the signatory or acceding Parties to the Convention, the Economic and Social Council of the United Nations shall call a conference for that purpose. In any event, the Council will consider the desirability of calling a conference at the end of each period of five years.

seront, s'ils ne peuvent être réglés par des négociations directes, renvoyés pour décision à la Cour internationale de Justice. Si les Parties entre lesquelles surgit un différend, ou l'une d'elles, se trouvaient n'avoir pas signé ou accepté le Statut de la Cour internationale de Justice, leur différend sera soumis, au gré des Parties, soit à la Cour internationale de Justice, soit à un arbitrage.

*Article 16*

Si cinq des Parties signataires ou adhérentes demandent la révision de la présente Convention, le Conseil économique et social de l'Organisation des Nations Unies devra convoquer une Conférence à cet effet. Dans tous les cas, le Conseil examinera, à la fin de chaque période de cinq années, l'opportunité de cette convocation.



## CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the Convention for the Suppression of the Circulation of, and Traffic in, Obscene Publications, concluded at Geneva on 12 September 1923 and amended by the Protocol signed at Lake Success, New York, on 12 November 1947, done at New York on 12 November 1947, as published in the United Nations *Treaty Series* Collection, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

## CERTIFICAT

Je certifie que le document ci-joint est une copie conforme des textes anglais et français de la Convention pour la répression de la circulation et du trafic des publications obscènes, conclue à Genève le 12 septembre 1923, et amendée par le Protocole signé à Lake Success (New York) le 12 novembre 1947, fait à New York, le 12 novembre 1947, tel que publié dans la Collection du *Recueil des Traités* des Nations Unies, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques



Palitha T. B. Kohona

United Nations  
New York, July 2005

Organisation des Nations Unies  
New York, juillet 2005



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